

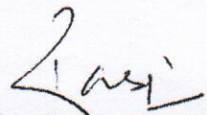
File No.1-1614/FSSAI/Imports/2016 (Part 16)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Imports Division)
FDA Bhavan, Kotla Road, New Delhi-110002

The 8th May, 2017

ORDER

It has been observed that consignment of food import consisting of more than one product is considered for clearance in totality resulting in delayed clearance of the entire consignment in case any product invites any query or further scrutiny. This practice is not proper. Products may be considered for clearance separately on the basis of its compliance to Act, Rules and Regulations made thereunder.

This will help in faster clearance as well as save the cost for importer w.r.t. demurrage charges paid by him on account of delayed clearance.


Rakesh Chandra Sharma
Director (Imports)

To,

1. All Authorized Officers
2. CITO for making necessary changes in FICS